

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3622
ANSWERED ON FRIDAY THE 16th MARCH, 2018/
PHALGUNA 25, 1939 (SAKA)**

CSR FUNDS FOR EDUCATION OF DESTITUTE CHILDREN

QUESTION

3622. SHRI SATISH CHANDRA DUBEY:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether the Government proposes to utilise the Corporate Social Responsibility (CSR) funds for education of the destitute children; and**
(b) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS**

(SHRI P. P. CHAUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी. पी. चौधरी)

(a) and (b): The Government has no mandate to utilise Corporate Social Responsibility (CSR) funds. However, section 135 of the Companies Act, 2013 ('the Act') mandates every company, above the specified threshold of turnover or net worth or net profit, to spend at least two per cent of the average net profits earned during the three immediately preceding financial years on CSR activities specified in Schedule VII of the Act. Further, section 135 (3) & (4) of the Act, empower the Board of the company to take decisions regarding allocation of CSR funds for items listed in Schedule VII of the Act which includes 'promoting education'.
